

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 290/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.11.2020**

Name of the Company: Shri Bhagwan Projects Pvt Ltd
V/s
JMC Projects (India) Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER

(Through Video Conferencing)


Advocate, Mr. S.N. Pandey appeared on behalf of the applicant and Sr. Advocate, Mr. Manish Bhatt appeared on behalf of the respondent.

The respondent has already filed reply which has been taken on record in view of the order passed in IA 742 of 2020 in CP (IB) 290 of 2020.

Since the pleadings are complete, the matter is adjourned for final hearing. Meanwhile, the parties are at liberty to file written submission on or before the next date of hearing.

List the matter on 06.01.2021 for final hearing.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 5th day of November, 2020.